

IN THE SUPREME COURT OF INDIA

ARBITRATION PETITION NO. 22 OF 2005

MSA NEDERLAND B.V.

Petitioner(s)

VERSUS

M/S. LARSEN & TOUBRO LTD.

Respondent(s)

(Letter dated 14/12/2005 of Hon'ble Mr. Justice S.N. Variava, Former Judge,  
Supreme Court of India with Office Report)

BEFORE :

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner(s)

Ms. Gauri Rasgotra, Adv.

Ms. Shruti Chaudhary, Adv. for

M/S.Khaitan & Co.,Adv.

For Respondent(s)

Mr. Saurabh Kirpal, Adv.

Mr. Ashish Wad, Adv.

Mr. Neeraj Kumar, Adv.

Mrs. Jayashree Wad, Adv.for

M/S. J.S. Wad & Co.,Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter dated 14th December, 2005 written

by Hon'ble Mr. Justice S.N.

Variava expressing his inability to act as an Arbitrator, Hon'ble Mr. Justice N. Santosh Hegde, a

retired Judge of this Court is appointed to act as an Arbitrator in place of Hon'ble Mr. Justice

S.N. Variava.

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(Arun Kumar)

New Delhi,

January 13, 2006